

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 120/MP/2017

Subject : Petition seeking relaxation of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against National Load Despatch Centre on the issue of Renewable Energy Certificates to the members of the Petitioner for FY 2016-17 and for future.

Date of hearing : 22.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Indian Wind Power Association

Respondent : National Load Despatch Centre

Parties present : Shri M.G. Ramachandran, Advocate, IWPA
Ms. Poorva Saigal, Advocate, IWPA
Ms. Dipali Sheth, Advocate, IWPA

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking directions to National Load Despatch Centre (NLDC) to accept the applications of the members of the Petitioner and issue RECs to them from the month of July, 2016 to October, 2016. Learned counsel for the Petitioner further submitted as under:

(a) The members of the Petitioner made an application to Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL) on 5.4.2016 for grant of Medium term Open Access for the period from 16.7.2016 to 31.3.2017, which was granted on 18.3.2017 for the period from 1.8.2016 to 31.3.2017. Consequently, the members of the Petitioner made applications to MSEDCL for grant of Short term Open Access for the month of July, 2016 which was granted on 28.6.2016.

(b) Subsequent to receipt of Open Access permission, SLDC issued Energy Injection Reports (EIRs) to the members of the Petitioner. Upon receipt of EIRs, the members applied to NLDC for issuance of RECs through online application system. However, as the online system does not accept applications for energy injected for a period prior to 6 months, NLDC did not accept the same as the SLDC reports were not available within six months period which ended on 30.4.2017.

(c) The time period of six months should be counted from the date of issuance of EIRs by the SLDC as the same can be obtained only when open access is granted.

(d) Learned counsel for the Petitioner requested the Commission to admit the Petition and issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve the copy of the Petition on the Respondent immediately, if not served already. The Commission directed the Respondent to file its reply, by 15.9.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.9.2017. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 12.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**